

ADDITIONAL REJOINDER FILED BY THE APPLICANT  
IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BRANCH) NEW DELHI

ORIGINAL APPLICATION NO. 1084/2024

IN THE MATTER OF VIJAY KUMAR PATHANIA

APPLICANT

VERSUS

STATE OF PUNJAB & OTHERS

RESPONDENTS

I, Vijay Kumar Pathania resident of GL-200, TDI City, Sector-118, Mohali, Punjab submits my additional rejoinder as per directions of Hon'ble NGT, New Delhi on the present status of flow of untreated sewerage water by M/S Green Enclave, Village Daon Majra, SAS Nagar Mohali.

- 1) That the untreated sewerage water is continuously being diverted by the residents of M/S Green Enclave Daon Majra for the last 2 years and a large lake-like pond is still existing backside of the boundary wall of TDI adjoining to Golf Link Area of Sector-118, SAS Nagar, Mohali. Few photographs of the area are also being attached.
- 2) That the situation is further worsened as M/S TDI has blocked the flow of water by creating blockages of soil and sand at its natural flow points on its boundary walls. Thus huge pond in green area around dimension of 300 \*700 meters is created with this polluted water.
- 3) That several trees in this area had already died during this period of 2 years and several birds and animals had lost their habitats.
- 4) That none of Government Departments of Punjab and or its agencies has taken any cognizance so far despite our repeated complaints with them.
- 5) That several residents in general and children in particular are suffering with diseases residing in this area due to the polluted environment. In recent case two children residing in GL-200 & GL-202 had high graded fever and it took two weeks for recovery.
- 6) That Punjab State Pollution Control Board has conducted hearing of M/S Green Enclave, Village Daon Majra on 08/10/2025 and as conveyed by Secretary Environment, Govt of Punjab the proceedings of the hearings have been sent to M/S Green Enclave as well as Environmental Engineer, PPCB, Regional Office, SAS Nagar for compliance vide letter no 5039-40 dated 10/10/25. and further action is proposed to be taken by the PPCB based on the report of Environmental Engineer, PPCB, SAS Nagar against the violator after receiving the report of Environmental Engineer.



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7/11/25



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← Kumar

7) That it is requested that Environmental Engineer must visit the spot and consult the complainant and also local Golf Link Resident Welfare Society before submitting his report.

8) That it is suggested that accumulated polluted water be flushed out from the back of boundary of TDI by attaching it with its sewerage system in phased manner to avoid further environmental loss and at the same time M/S Green Enclave, Village Daon Majra be directed to flush out the sewerage water from the points it is being thrown in open on regular basis for giving temporary relief to the residents.

9) That Secretary Rural (Govt of Punjab), Deputy Commissioner Mohali (Rural), Block Development Officer and Panchayat Officer of the area including Gram Panchayat Green Enclave, Village Daon Majra must work out some definite plan for constructing STP in Green Enclave where a population of about 5000 people reside and its area extends to the Chandigarh Kharar National Highway and includes several commercial shops adjoining to NH.

10) That all the above information and documents be considered on records before passing some strict order and some time bound action be taken to resolve this issue including punitive action against the violaters.

Dt: 7.11.25

Place: Mohali

Executant's Declaration Attested on the basis of ID No.....

VIJAY KUMAR PATHANIA

Verification:

410-8233 077746035

Verified that the contents of paragraphs 1 to 9 of the above affidavit are true and correct to my best of knowledge and no part of above affidavit is false and nothing material has been kept concealed or suppressed therein.

Dt: 7.11.25

Place: Mohali

VIJAY KUMAR PATHANIA  
GL-200, TDI CITY, SECTOR-118  
MOHALI, PUNJAB



Signature Attested As Identified  
NOTARY  
Distt. S.A.S. Nagar (Pb.)

410-524 of 7.11.25  
The contents of this Affidavit Document has been examined by the deponent/Executant. He/She has attested the same to be correct. The deponent/Executant has signed.



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